

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-1493/PB/2018

IN THE MATTER OF:

M/s. Enkay (India) Rubber Co. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sumeru Processors Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 22.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Erstwhile RP

:Mr. Iswar Mohapatra, Adv. in
IA/3737/2020.

For the Applicant

:Mr. Harshit Agarwal, Adv for the
non applicant in IA 6402/2022
and for the applicant in IA no.
2111/2023

For DCB Bank

:Mr Hashmat Nabi along with Ms
Shariqa Aftab, Advs.

For the Liquidator

:Mr. Rajiv Malik, Liquidator

For the Respondent/Corporate Debtor

:Mr. Narendra M. Sharma and
Ms. Shubhangi Tiwari, Advs. for
R2 to R4., Mr. Abhishek Gupta,
Adv. For Respondent No. 3 (SFSL)
in IA 2111/2023

ORDER

Due to paucity of time, matter is adjourned to **10.07.2023**.

Sd/-
(COURT OFFICER)